

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 101
(IB)-2742(ND)/2019
RA-166/2023

IN THE MATTER OF:
Kusum Dwivedi & Ors.

... **Applicant/Petitioner**

Versus

M/s. Three C. Shelters Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Nitesh Jain, Adv. Vatsal Chandra in RA-166/2023.

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

RA-166/2023: Ld. Counsels for the parties jointly submitted that the order of admission passed by this Tribunal could be reversed by Hon'ble NCLAT and in the appeals preferred before Hon'ble Supreme Court, status qua has been directed to be maintained by all the parties including qua the assets. Ld. Counsel appearing for the Corporate Debtor submitted that in order dated 07.12.2023, this Tribunal could take note of the status quo order passed by Hon'ble Supreme Court and deferred the hearing. In the wake, the hearing in the captioned proceedings is deferred to 25.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)